

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024**

IN THE MATTER OF:

SANAVVAR

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

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FILED BY:

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Dated:15.10.2024

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024**

IN THE MATTER OF:

SANAVVARAPPLICANT
VERSUS
STATE OF UTTAR PRADESH & ORS.RESPONDENTS

**RESPONSE TO THE JOINT COMMITTEE REPORT DATED
02.08.2024 ON BEHALF OF RESPONDENT NO. 6 WITH
SUPPORTING AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Response to the Joint Committee Report dated 02.08.2024 is being filed on behalf of Respondent No. 6/M/s Mahalakshmi Paper Mills, through its Director Mr. Anubhav Garg, who is the duly authorized signatory of the Company and is competent to swear the Affidavit on its behalf.
2. That the present Response is being filed in compliance of order dated 05.08.2024 passed by this Hon'ble Tribunal, pursuant to notice being received by the Answering Respondent of the pendency of the present proceedings on 30.08.2024. Vide its order dated 21.05.2024 passed in the present matter, this Hon'ble Tribunal had taken note of a letter having been sent by Mr. Sanavvar, resident of Village

Sikhreda, District Muzaffarnagar, Uttar Pradesh, wherein concerns have been expressed regarding the alleged huge air pollution being caused by emission of industrial gases and black smoke by various industrial units, including the Answering Respondent.

3. That taking note of the grievances addressed by Mr. Sanavvar in his letter, this Hon'ble Tribunal, vide its order dated 21.05.2024, constituted a Joint Committee comprising of the District Magistrate, Muzaffarnagar and Central Pollution Control Board [CPCB] to submit a factual report in the matter.
4. That in compliance of order dated 21.05.2024 passed by this Hon'ble Tribunal, the Joint Committee, comprising of City Magistrate, Muzaffarnagar; Director (Scientist 'F') and Divisional Head, WQM-II, CPCB; Regional Officer, UPPCB, Muzaffarnagar; Assistant Environment Engineers, UPPCB, Muzaffarnagar and Additional Director & Scientist 'E', CPCB, undertook site visits of the industries in the concerned area, with the industrial premises of the Answering Respondent being inspected on 05.07.2024, whereafter the Report of the Joint Committee was submitted to this Hon'ble Tribunal on 02.08.2024.
5. That a perusal of the Joint Committee report dated 02.08.2024, as obtained from the official website of this

Hon'ble Tribunal, clearly reveals that at the time of inspection, the industrial premises of the Answering Respondent was found operational and all the parameters of stack emission monitoring, qua the industrial premises of the Answering Respondent, were found to be within the stipulated norms. The unit was also found to be operating with the requisite statutory and regulatory permissions and clearances.

6. That hence, the primary grievance highlighted in the letter addressed to this Hon'ble Tribunal, which forms the basis of institution of this Original Application, pertaining to large scale air pollution being caused by the industrial unit of the Answering Respondent, is completely unfounded and baseless and is negated through the inspection report of the Joint Committee itself. The Answering Respondent respectfully submits that there may be other industrial units, with some of them also being identified in the Joint Committee Report, which might be causing air pollution and posing hindrances in the enjoyment of quality way of life of the local residents, and such units should be hauled up by the regulatory agencies and directed to take immediate corrective measures, apart from being subjected to strict action. However, as is evidently clear from the Report of the Joint Committee, the industrial unit

of the Answering Respondent is operating well within the specified norms and is not causing any air pollution.

7. That the Answering Respondent also seeks to demonstrate to this Hon'ble Tribunal as to how the Answering Respondent is operating fully in compliance of all the environmental norms, after having obtained all the requisite permissions, consents and clearances from the concerned regulatory agencies.
8. That it is submitted that the Answering Respondent is a company, which has been a reputed presence in the industrial circles since the last several years and prides itself on practicing the highest standards of professional and business ethics in pursuing its commercial interests. It is earnestly submitted that the Answering Respondent is not indulging in any pollution of any kind and has always offered full co-operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory clearances from the regulatory authorities and considers compliance of the same as part of responsibly conducting its mercantile interests with the highest standards of probity and ethics. The industrial unit of the Answering Respondent has employed all the necessary safeguards in

the form of installing modern machinery and adopting environment friendly means to ensure that no pollution of any kind is caused by the industry. The Answering Respondent also ensures at all times that no untreated effluents are discharged from its premises.

9. That the Answering Respondent believes in pursuing its commercial interests in a responsible manner and is willing to participate in any process that is undertaken for the safeguarding, protection, preservation and improvement of the surrounding environment in the industrial area, where the unit of the Answering Respondent is situated.
10. That the Answering Respondent has been operating at all times with a valid consent from the UPPCB under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The current Consolidated Consent to Operate and Authorization [CCA], granted by the UPPCB to the Answering Respondent under the above named statutes, is valid till 31.12.2028. The Plastic Waste generated at the industrial unit of the Answering Respondent is utilised in the Multi Fuel Boiler installed at the unit as fuel, as indicated in the CCA. The unit of the Answering Respondent has also got itself registered under

Rule 13(3) of the Plastic Waste Management rules, 2016 for recycling or processing of plastic waste.

Copy of the Consolidated Consent to Operate and Authorization, granted to the Answering Respondent by UPPCB, is annexed and marked as **Annexure-1.**

Copy of the Registration Certificate, issued to the Answering Respondent by the UPPCB under Rule 13(3) of the Plastic Waste Management Rules, 2016, is annexed and marked as **Annexure-2.**

11. That the Answering Respondent has also obtained the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the UPPCB, which is valid till 02.10.2027.

Copy of the Authorization dated 03.10.2022, issued by the UPPCB in favour of the Answering Respondent, under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, is annexed and marked as **Annexure-3.**

12. That the used oil, contaminated cotton rags or other cleaning materials, empty barrels/containers/liners, which may be contaminated with hazardous chemical waste, are disposed of by the Answering Respondent

through the Treatment, Storage and Disposal Facility [TSDF] of Bharat Oil and Waste Management Limited, which is duly registered with the UPPCB.

Copy of the Membership Certificate of the Answering Respondent with Bharat Oil and Waste Management Limited is annexed and marked as **Annexure-4**.

13. That the plastic waste generated at the unit of the Answering Respondent is disposed of through Harshit Trading Company, which transports it from the unit of the Answering Respondent to the cement plants situated in Rajasthan, including Nuvoco Cement Plant.

Copies of the agreement between the Answering Respondent and Harshit Trading Company, along with some tax invoices, are annexed and marked as **Annexure-5 [Colly]**.

14. That the fly ash, produced at the industrial unit of the Answering Respondent as a result of the manufacturing process, is disposed of by means of land filling through an independent contractor, Mr. Mujahid Ali, at land measuring 1.193 hectares, situated in Khasra Nos. 446, 836, 907 and 313 in Village Shernagar, Tehsil Sadar, District Muzaffarnagar. It has been made clear to the contractor by the Answering Respondent that proper

precautions with respect to layering and covering the disposal area with a layer of soil are to be taken so as to ensure prevention of erosion. The contractor has also been asked to ensure that transportation of fly ash takes place in tractor trollies and all necessary precautions, including covering of ash with tarpaulin to prevent fugitive emission, are taken during the transportation. Some of the fly ash generated at the unit is also utilised in brick manufacturing, with an agreement between the Answering Respondent and

Copies of Agreement for lifting and disposal of ash from the unit of the Answering Respondent are annexed and marked as **Annexure-6 [Colly]**.

15. That the Answering Respondent has also got the No Objection Certificates from the Uttar Pradesh Ground Water Department [UPGWD], in respect of its two borewells, which are valid till 27.08.2026. All conditions of the NOC, including recharge, installation of piezometers, flow meters etc. are being fulfilled by the industrial unit of the Answering Respondent.

Copies of the No Objection Certificates, issued by the UPGWD in favour of the Answering Respondent, are annexed and marked as **Annexure-7 [Colly]**.

16. That it is respectfully submitted that compliance of all conditions, related to the various consents, certificates and permissions granted to the industrial unit of the Answering Respondent, is ensured by the Answering Respondent with great diligence and all documentation related to the same was produced before the Joint Committee by the Answering Respondent at the time of the inspection. In case it is so directed, the Answering Respondent shall be willing to place the relevant documentation before this Hon'ble Tribunal as well.
17. That it is manifestly clear from the above submissions that the industrial unit of the Answering Respondent is fully compliant and has all the requisite permissions and clearances, which are required for its operations. The Answering Respondent is also a stakeholder in the preservation of environment and adopts all measures so as to ensure that no pollution is caused due to its operation.
18. That reference has also been made in the Joint Committee Report to an earlier inspection and report submitted before this Hon'ble Tribunal in Original Application No. 540/2023 titled Niramaya Jan Utthan Sanstan vs State of Uttar Pradesh, in which a large number of industries in District Muzaffarnagar, including the Answering Respondent, were inspected and

recommendations were made in relation to the operation of such units. The said Original Application was disposed of by this Hon'ble Tribunal vide order dated 08.04.2024, with directions to UPPCB to accord a hearing to the industrial units and take necessary action, if so required. In compliance of the order passed by this Hon'ble Tribunal, the UPPCB had sent a letter to the industrial unit of the Answering Respondent on 05.04.2024, asking it to explain as to why environmental compensation should not be imposed on it for the BOD levels in the sample collected from the unit of the Answering Respondent exceeding the prescribed norm. In response, a reply was submitted by the Answering Respondent to the UPPCB on 04.05.2024, wherein it was indicated that on the date of the inspection of the Joint Committee, another sample, collected and sealed in the presence of the representative of UPPCB and bearing his signature, was sent by the unit of the Answering Respondent for testing to the Central Pulp and Paper Research Institute, which showed the BOD levels to be well within the prescribed norms.

Copy of the Test Report of CPPRI is annexed and marked as **Annexure-8**.

Copy of letter dated 04.05.2024, addressed by the Answering Respondent to UPPCB, is annexed and marked as **Annexure-9**.

19. That it is respectfully submitted that certain recommendations have also been made in the Report of the Joint Committee dated 02.08.2024 submitted before this Hon'ble Tribunal. The Answering Respondent, as a responsible entity, is duty-bound to abide by the said recommendations, to the extent they are applicable to it, and shall do so under the supervision and guidance of the UPPCB and other agencies. A letter has also been received by the Answering Respondent from UPPCB regarding compliance with the guidelines specified in Charter-3, formulated by the CPCB in June, 2024. The Answering Respondent is in the process of taking steps to comply with the same and has already requested UPPCB to kindly provide guidance and technical assistance in relation to the same.

20. That it is relevant to mention that the air quality in the surrounding area of the industrial unit of the Answering Respondent deteriorates due to certain localised factors as well, apart from the polluting effect caused by the operation of certain non-complying and unregulated industries. It is undertaken by the Answering Respondent

that in case some suggestions are made or directions are passed by this Hon'ble Tribunal in respect of the improvement of the air quality of the surrounding area, then the Answering Respondent shall be willing to offer full co-operation to the statutory authorities in that endeavour.

21. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

FILED BY:

Utkarsh Sharma

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M/s Mahalakshmi Paper Mills

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Mob:+91-9312061203

Dated:15.10.2024

E-mail: utkarsh.sharma7@gmail.com

NOTARY

- 2. That I have read and understood the contents of the accompanying Response on behalf of M/s Mahalaxmi Crafts & Tissues Private Limited, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by M/s Mahalaxmi Crafts & Tissues Private Limited.
- 3. That the Annexures annexed to the present Reply are true and correct copies of the irrespective originals.

Anubhav Garg
DEPONENT

NOTARY

VERIFICATION

Verified at Muzaffarnagar on this 14th day of October, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed there from.

NOTARY

Anubhav Garg
DEPONENT



The deponent is/are identified by the deponent who has read and explained by me to the deponent the contents of the affidavit which has been read out and charged to the deponent.

Identified by *Prerna Tyagi*

NOTARY DISTRICT MUZAFFARNAGAR

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
14 OCT 2024

Prerna Tyagi



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

206126/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 30/04/2024

To,

M/sMAHALAXMI CRAFTS AND TISSUES PVT LTD

9th Km, Jansath Road, Muzaffarnagar,MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 25436191 Date :- 2024-04-23

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s MAHALAXMI CRAFTS AND TISSUES PVT LTD located at 9th Km, Jansath Road, Muzaffarnagar,MUZAFFARNAGAR,251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

Table with 3 columns: S. No., Declared by the unit, Permitted by the Board. Row 1: Waste Paper- 220 MT/Day, Kraft Paper - 200 MT/Day and captive Power Generation -0.425 MW, Kraft Paper - 200 MT/Day and captive Power Generation -0.425 MW

3. Production Process Infrastructure

Table with 4 columns: S. No., Details, Declared by the unit (Numbers, Usage / Process operation), Permitted by the Board. Row 1: Waste paper to Craft paper, .., .., Waste paper to craft paper

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ATULESH YADAV Digitally signed by ATULESH YADAV Date: 2024.05.06 12:58:14 +05'30'

- 541
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
 - iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2028-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	ZLD	ZLD	ZLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed

AOX, mg/l	<= 8	-	543	-	No discharge is allowed
SAR	<= 10	< 8		< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	2.0 KLD
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms: **544**

S.No	Parameter	Standard
3.	Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.	
4.	Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.	
5.	The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.	
6.	Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.	
7.	Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.	
6.	Cleaner Technology & Waste Minimization Practices:	

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards

	18 TPH Boiler	RDF/Biomass/Ag riculture refuse and pellets/briquettes/ Low Sulphur Coal- 150 MT/Day	35 Meter Stack Height From Ground Level	Dry Scrubber, Reciprocating Grate, Bag filter	AS PER CAQM DIRECTION
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- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devises and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity Kraft Paper – 200 MT/Day and captive Power Generation -0.425 MW by using Raw Material as Waste Paper-220 MT/Day also for fuel change in Boiler,

RDF/Biomass/Agriculture refuse and pellets/briquettes/Low Sulphur Coal- 150 MT/Day.

2. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. Unit shall comply all the condition of CTE certificate issued by the Boards on dated-29-11-2023.
4. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
5. The unit will not use agro based raw materials in the production process.
6. The industry shall installed OCEEMS and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
7. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
8. The unit must comply with the conditions imposed by CGWA in its NOC issued to the unit for ground water extraction.
9. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 × 7 basis.
10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
11. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
12. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
15. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
16. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
17. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
18. Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
19. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
20. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
21. The unit shall submit the audited balance sheet for the current year.
22. Only approved fuel is permitted as per CAQM direction.

23. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the CAQM.
24. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction issued time to time regarding use of cleaner fuel.
25. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction issued time to time regarding DG sets.
26. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
27. Unit shall submit Effluent/Emission monitoring report of the ETP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.
28. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Regional Officer, UPPCB, Muzaffarnagar.

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मिशन LIFE - पर्यावरण और जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (मर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।



TRUE COPY



Regn. No.

PR-04-UTT-09-AADCM1213B-24

Uttar Pradesh Pollution Control Board

 Building No TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010, Uttar Pradesh

Date:

04-09-2024 05:54 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE
(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,

mahalaxmi crafts and tissues private limited ,

9th km Jansath road

Muzaffarnagar, Muzaffarnagar, Uttar

Pradesh-251001

1. With reference to the application dated **07-08-2024** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **mahalaxmi crafts and tissues private limited**, vide registered address **9th km Jansath road Muzaffarnagar, Muzaffarnagar, Uttar Pradesh -251001** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	3285.0000
	Cat-II	24637.5000
	Cat-III	4270.5000
	Cat-IV	657.0000
Production Capacity	Product	Quantity (TPA)
	Power [E3]	155.1240

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise
5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.



6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per forma prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five year



18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

Member Secretary



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17310/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :03/10/2022

To

M/s MAHALAXMI CRAFTS AND TISSUES PVT LTD
9th Km. Jansath Road, Muzaffarnagar, MUZAFFAR NAGAR, 251203
Tehsil :MuzaffarNagar
District :MUZAFFARNAGAR

Subject :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17310 and 03/10/2022 .
2. Reference of application (No. and date) 16349934 and 28/05/2022 .
3. Mr ANUBHAV GARG of M/s MAHALAXMI CRAFTS AND TISSUES PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km, Jansath Road, Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.30 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers/Liners Contaminated With Hazardous Chemicals/Wastes)	THROUGH TSDF	1.5 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/Annum
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers)	THROUGH TSDF	2.5 MT/Annum

1. The authorization shall be valid for a period of 02/10/2027 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

RAKESH KUMAR TYAGI

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1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any .
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- Unit must deposit Environmental Compensation and submit the copy of the condition revocation letter of show cause notice issued by the Board.
- 3- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 4- The authorized person/agency shall ensure that no adverse impact on the air, soil and water

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handling groundwater takes place due to activities for which authorization has been requested.

5- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

6- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

7- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

8- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

9- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

10- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

11- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

12- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

13- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

14- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

15- You are directed to display online data outside the main factory gate with regards to quantity and

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.10.05 20:05:30 +05'30'

nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

16- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

17- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

18- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

19- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

20- Ground water monitoring report of premises shall be submitted within one month.

21- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

22- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.10.05 20:05:32 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

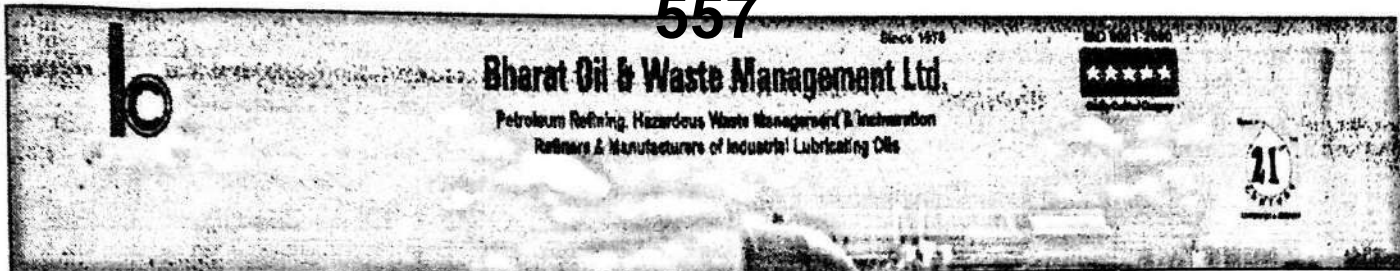
Copy to: To the Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate, for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.10.05 20:06:10 +05'30'
CEO/EE, I/C Circle _____



TRUE COPY

557



MEMBERSHIP CERTIFICATE

M / s. Mahalaxmi Crafts & Tissues Pvt. Ltd.
9th K.M. Jansath Road, Muzaffarnagar-251001, UP

is a registered member of our facility



BOWML/K/2331/17

Gata No. 672,706Cha VIII, Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : **BOWML/K/2331/17**

Expiry Date : **April 17, 2025**



Scan & Verify

One may verify 'active' membership by calling
 Bharat Oil & Waste Management Ltd. at
 011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi Sales Coordinator sales@bharatoil.com	Digitally Signed By: Pragati Rohtagi Date: 2024-04-04 14:58:36 IP: 122.162.150.243 ID: p7ngL7Ap+UNTRamUOLA== Click here to E-verify
------------------------------------------------------------------------------------------------------	-------------------------------------------------------------------------------------------------------------------------------------------------

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja GM (Admin & Fin) sales@bharatoil.com	Digitally Signed By: Sunder K Kukreja Date: 2024-04-04 15:15:52 IP: 49.38.176.230 ID: 8APP/KT1XgDF6qU2JB4A+g== Click here to E-verify
-------------------------------------------------------------------------------------------------------	---------------------------------------------------------------------------------------------------------------------------------------------------

Authorized Signatory



Sales Office :

11, Community Centre, LGF, East of Kailash
 New Delhi - 110 065, India

Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India
 Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

TRUE COPY



उत्तर प्रदेश UTTAR PRADESH

GW 108493

AGREEMENT FOR PLASTIC WASTE MATERIAL DISPOSAL

Dear Sir,

We, M/s HARSHIT TRADING COMPANY, Khasra No. 79/2, Village Jhalra, Tehsil – Kishangarh, Renwai, Jaipur (Rajasthan) leading provider of Plastic Waste Recycler Services, i.e. Industrial Waste Supplier.

M/s HARSHIT TRADING COMPANY (first Party) will arrange to collect the Waste Plastic Treatment and Disposal, from M/s MAHALAXMI CRAFTS AND TISSUES PRIVATE LIMITED, 9th KM Jansath Road, Muzaffarnagar (U.P.) (Second Party) to dispose-off schedule, that according to U.P. Pollution Control Board Norms, that manifest certificate Form and End Use issue against the Material, Which is stored by M/s MAHALAXMI CRAFTS AND TISSUES PRIVATE LIMITED (Second Party) and That dispose off agreement for Two Years between M/S MAHALAXMI CRAFTS AND TISSUES PRIVATE LIMITED AND M/S HARSHIT TRADING COMPANY and some instruction given below:-

*M/S MAHALAXMI CRAFTS AND TISSUES PRIVATE LIMITED (Second Party) shall be arranging the facility for loading material Plastic Wastes.

* M/S HARSHIT TRADING COMPANY (First Party) will bear transport Expenses from Muzaffarnagar to Jaipur.

*That agreement effected from 28th June 2024 and that valid till 28th June 2025.

*That all legal activity will follow the all Safety & Security rules according to M/s MAHALAXMI CRAFTS AND TISSUES PRIVATE LIMITED norms.

* GST Number of Harshit Trading Co. is 08CILPS3622P1ZI & GST Number of M/S MAHALAXMI CRAFTS AND TISSUES PRIVATE LIMITED is 09AADC1213B1Z6.

*if M/S MAHALAXMI CRAFTS AND TISSUES PRIVATE LIMITED breaks the Plastic Waste Agreement so they will inform before one week by the Notice and they will provide the reason for that concern person of M/s HARSHIT TRADING COMPANY.

For HARSHIT TRADING COMPANY

For MAHALAXMI CRAFTS AND TISSUES PRIVATE LIMITED

(Authorised Signatory)

(Authorised Signatory)



Sukman

Tax Invoice **560**

Mahalaxmi Crafts & Tissues Pvt Limited [2023-24] 9TH KM , JANSATH ROAD MUZAFFARNAGAR CIN NO. U74899DL1994PTC061555 IEC NO. 0503014443 GSTIN/UID: 09AADCM1213B1Z6 State Name : Uttar Pradesh, Code : 09 CIN: U74899DL1994PTC061555 E-Mail : mahalaxmipaper@gmail.com	Invoice No. 24-25/TI/0287	Dated 21-May-24
Consignee (Ship to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/UID : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Buyer (Bill to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/UID : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Plastic Waste Scrap	39109090	24,180.00 K.G.	0.75	K.G.	18,135.00
	<i>IGST Payable 5% Round Off</i>			5	%	906.75 0.25

continued ...

SUBJECT TO MUZAFFARNAGAR JURISDICTION

This is a Computer Generated Invoice

Tax Invoice (561)

Mahalaxmi Crafts & Tissues Pvt Limited [2023-24] 9TH KM , JANSATH ROAD MUZAFFARNAGAR CIN NO. U74899DL1994PTC061555 IEC NO. 0503014443 GSTIN/UIN: 09AADCM1213B1Z6 State Name : Uttar Pradesh, Code : 09 CIN: U74899DL1994PTC061555 E-Mail : mahalaxmipaper@gmail.com	Invoice No. 24-25/TI/0287	Dated 21-May-24
Consignee (Ship to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/UIN : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Terms of Delivery		
Buyer (Bill to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/UIN : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08		

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
	TCS on Sales					19.00
	Total		24,180.00 K.G.			₹ 19,061.00

Amount Chargeable (in words) E. & O.E
Indian Rupees Nineteen Thousand Sixty One Only

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
39109090	18,135.00	5%	906.75	906.75
Total	18,135.00		906.75	906.75

Tax Amount (in words) : **Indian Rupees Nine Hundred Six and Seventy Five paise Only**

Declaration
DECLARATION: The above information is true and correct to the best of our knowledge and belief. We hereby declare that the information provided is true and correct. If there is any discrepancy or error, we will be liable for the same. This invoice is generated by a computer program and does not require a signature. If there is any complaint, please inform us within 24 hours, otherwise it will not be considered.

for Mahalaxmi Crafts & Tissues Pvt Limited [2023-24]

Authorised Signatory

SUBJECT TO MUZAFFARNAGAR JURISDICTION

This is a Computer Generated Invoice

Tax Invoice **562**

Mahalaxmi Crafts & Tissues Pvt Limited [2023-24] 9TH KM , JANSATH ROAD MUZAFFARNAGAR CIN NO. U74899DL1994PTC061555 IEC NO. 0503014443 GSTIN/ UIN: 09AADCM1213B1Z6 State Name : Uttar Pradesh, Code : 09 CIN: U74899DL1994PTC061555 E-Mail : mahalaxmipaper@gmail.com	Invoice No. 24-25/TI/0398	Dated 5-Jun-24
Consignee (Ship to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/ UIN : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Buyer (Bill to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/ UIN : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Plastic Waste Scrap	39109090	23,000.00 K.G.	0.75	K.G.	17,250.00
	<i>IGST Payable 5%</i>				5 %	862.50
	<i>TCS on Sales</i>					18.00

continued ...

SUBJECT TO MUZAFFARNAGAR JURISDICTION

This is a Computer Generated Invoice

Tax Invoice (563)

Mahalaxmi Crafts & Tissues Pvt Limited [2023-24] 9TH KM , JANSATH ROAD MUZAFFARNAGAR CIN NO. U74899DL1994PTC061555 IEC NO. 0503014443 GSTIN/UIN: 09AADCM1213B1Z6 State Name : Uttar Pradesh, Code : 09 CIN: U74899DL1994PTC061555 E-Mail : mahalaxmipaper@gmail.com	Invoice No. 24-25/TI/0398	Dated 5-Jun-24
Consignee (Ship to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/UIN : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Terms of Delivery		
Buyer (Bill to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/UIN : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08		

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
	Round Off					0.50
	Total		23,000.00 K.G.			₹ 18,131.00

Amount Chargeable (in words) E. & O.E
Indian Rupees Eighteen Thousand One Hundred Thirty One Only

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
39109090	17,250.00	5%	862.50	862.50
Total	17,250.00		862.50	862.50

Tax Amount (in words) : **Indian Rupees Eight Hundred Sixty Two and Fifty paise Only**

Declaration
DECLARATION: The above information is true and correct to the best of our knowledge and belief. We hereby declare that the information provided is true and correct. If there is any discrepancy or error, we will be liable for the same. This invoice is generated by a computer program and does not require a signature. If there is any complaint, please inform us within 24 hours, otherwise it will not be considered.

for Mahalaxmi Crafts & Tissues Pvt Limited [2023-24]

Authorised Signatory

SUBJECT TO MUZAFFARNAGAR JURISDICTION

This is a Computer Generated Invoice

Tax Invoice **564**

Mahalaxmi Crafts & Tissues Pvt Limited [2023-24] 9TH KM , JANSATH ROAD MUZAFFARNAGAR CIN NO. U74899DL1994PTC061555 IEC NO. 0503014443 GSTIN/UID: 09AADCM1213B1Z6 State Name : Uttar Pradesh, Code : 09 CIN: U74899DL1994PTC061555 E-Mail : mahalaxmipaper@gmail.com	Invoice No.	Dated
	24-25/TI/0789	20-Aug-24
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Terms of Delivery		
Consignee (Ship to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/UID : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08		
Buyer (Bill to) Harshit Trading Company, Chittorgarh (RAJ.) Vill. Shawaliya Near Nuvoco Cement Plant GSTIN/UID : 08CILPS3622P1ZI State Name : Rajasthan, Code : 08		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Plastic Waste Scrap	39109090	22,510.00 K.G.	0.75	K.G.	16,883.00
	<i>Less :</i>			5 %		844.15 (-)0.15
continued ...						

SUBJECT TO MUZAFFARNAGAR JURISDICTION

This is a Computer Generated Invoice

WHEREAS

A. **Raj Bricks Supply** is an entity engaged in the business of manufacturing and sale of different types and grades of BRICKS and use Ash for manufacturing / processing for BRICKS.

B. **Mahalaxmi Crafts & Tissues Private Limited** is an entity engaged in the business of manufacturing Kraft Paper. Mahalaxmi Crafts & Tissues Private Limited use fuel in Boiler and in this process some ASH is generated. Now "Mahalaxmi Crafts & Tissues Private Limited desirous of delivering this ASH to Raj Bricks supply field for use in manufacturing/processing for BRICKS.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Mahalaxmi Crafts & Tissues Private Limited shall deliver the ASH to the Raj Brick supply for use in manufacturing / processing for BRICKS.
2. Mahalaxmi Crafts & Tissues Private Limited shall organize to transport on its own cost as per the mutually agreed delivery schedule.
3. The Rate of ASH is Rs. NIL (0.00) PMT and it will revise by parties from time to time.
4. This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this agreement by such additional period as they may deem fit.

IN WITNESS WHERE OF, the parties here to have execute this Agreement as of the day and year first above written.

For: Mahalaxmi Crafts & Tissues (P) Ltd.

For Mahalaxmi Crafts & Tissues (P) Ltd.

Name:

Authorized Sign.

(Signature & Stamp)

For: Raj Bricks Supply
For RAJ BRICKS SUPPLY

Name:

Proprietor

(Signature & Stamp)

568

भारतीय सैर न्यायिक

दस
रुपये
रु.10



TEN
RUPEES
Rs.10

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

89AE 471576

इकरारनामा

मैने, मुजाहिद अली पुत्र अलाउदीन निवासी ग्राम शेरनगर तहसील सदर जिला मुजफ्फरनगर अपनी जमीन, जिसका विवरण नीचे दिया गया है, का भराव के लिये मोहम्मद खालिद पुत्र मोहम्मद मंगता निवासी ग्राम बिलासपुर मु0नगर को जौलाई 2024 से ठेके पर दे रखी है।

जमीन का विवरण:- 1.1930 है0, शमशानघाट के पास,
खाता संख्या:- 446, 836, 907, 313

मुजाहिद अली

हस्ताक्षर,
मुजाहिद
पुत्र श्री अलाउदीन निवासी ग्राम 381, शेरनगर
मुजफ्फरनगर - उत्तर प्रदेश

आधार सं0- 4545 3613 3265

हस्ताक्षर मो. खालिद

मोहम्मद खालिद
पुत्र मोहम्मद मंगता निवासी
ग्राम बिलासपुर
मुजफ्फरनगर - उत्तर प्रदेश

आधार सं0-8598 1605 1990



BHULEKH
Uttar Pradesh

https://upbhulekh.gov.in/public/public_ror/action/caplehamatche

569

Hindi

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jul/2024 12:40:00

ग्राम क्रमांक: 110962

ग्राम का नाम (परगना): शेरनगर (सदर)

तहसील: सदर

जनपद: मुजफ्फर नगर

फसली वर्ष: 1425-1430 (01 सुत्तार, 2017 से 30 जून, 2023)

भाग: 1

(1) खाता संख्या: 00446

श्रेणी: 1-क/भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।

खातेदार का विवरण

खातेदारी प्रारम्भ होने का विवरण

भूमि का विवरण

खातेदार का अंश

खसरा/गाटा संख्या	(2) नाम/पिता-पति/संरक्षक- प्रबंधक का नाम / खाति कोड / आवार नं० (अन्तिम चार अंक) अथवा पैम नं० (6-9 स्थान के अंक) / पता / बनमतिथि (अवश्यक हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जेत का अधार	(4) वर्ष	(5) गाटा (क्लिक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू- राजस्व :
	735	1) अजीम नावा. 15 नं०/ शेरनगर सर० अकरोज गाना संयंत्रिग्राम 2) अकरोज/शेरनगर/ नि०ग्राम 3) कितानो/मो० अकरोज/ नि०ग्राम 4) कु० सना नावा. 13 वर्ष/शेरनगर सर० अकरोज गाना संयंत्रिग्राम 5) लसन्धिर/अकरोज/श्रीम नि०ग्राम	1) ऑनलाइन उत्तराधिकार /2022913300708002303 /09-09-2022 / कासत 2) ऑनलाइन उत्तराधिकार /2021913300708002216 /23-07-2021 / कासत 3) ऑनलाइन उत्तराधिकार /2021913300708002216 /23-07-2021 / कासत	1379फ0से	735(1109620735000112)	1.1930	1)- 2)- 3) 6810/11930 4)- 5)- 6)- 7)- 8)- 9)- 10)-	1) 0.0320 2) 0.0320 3) 0.6810 4) 0.0320 5) 0.0640 6) 0.0640

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jul/2024 12:40:00

ग्राम क्रमांक : 110962

ग्राम का नाम (परगना) : शेरनगर (सदर)

तहसील : सदर

जनपद : मुजफ्फर नगर

फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023)

भाग : 1

(1) खाता संख्या : 00446

6) मुजाहिद/अलाउदीन/ नि.ग्राम						7) 0.0640
7) मुन्तजिर/अलाउदीन/ नि.ग्राम						8) 0.1280
8) मेहरबान/कुतबुदीन/ नि.ग्राम						9) 0.0640
9) मौ. मुन्तिकार/ अलाउदीन/नि.ग्राम						10) 0.0320
10) साजिम नाबा. 14 वर्ष/शेरजान संर० अफरोज माता स्वयं/नि.ग्राम						1.1930

कुल गाटे- एक कुल क्षेत्रफल- एक दशमलव एक नौ तीन शून्य (हेक्टेयर) कुल भू-राजस्व - पाँच नौ दशमलव शून्य पाँच रुपये कुल अंश का क्षेत्रफल - एक दशमलव एक नौ तीन शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति- संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता /	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेर)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)

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https://upbhulekh.gov.in/public/public_ror/action/captchaatche

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jul/2024 12:40:00

ग्राम क्रमांक : 110962

ग्राम का नाम (परगना) : शेरनगर (सदर)

तहसील : सदर

जनपद : मुजफ्फर नगर

फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023)

भाग : 1

(1) खाता संख्या : 00446

जन्मतिथि (अवयस्क हेतु)					
1) ऑनलाइन उत्तराधिकार /2022913300708002303 /09-09-2022 /वरासत /ARVIND KUMAR SHARMA (REVENUE INSPECTOR) /28-02-2024	1.1) बल्लो/ अलाउद्दीन/ नि०ग्राम (शेष क्षेत्रफल : 0.0000)	735(1109620735000112)	1.1) 0.2560 2.1) 0.2560 3.1) 0.1280	1.1) तसन्जिर/अलाउद्दीन/नि.ग्राम 1.2) मुजाहिद/अलाउद्दीन/नि.ग्राम 1.3) मुन्तजिर/अलाउद्दीन/नि.ग्राम 1.4) मौ. मुन्तिकार/अलाउद्दीन/नि.ग्राम 2.1) शेरजान/कुतबुद्दीन/नि०ग्राम 2.2) मेहरबान/कुतबुद्दीन/नि०ग्राम 3.1) अफरोज/शेरजान/नि०ग्राम 3.2) अजीम नाबा. 15 वर्ष/शेरजान सर० अफरोज माता स्वयं/नि०ग्राम 3.3) साजिम नाबा. 14 वर्ष/शेरजान सर० अफरोज माता स्वयं/नि०ग्राम 3.4) कु० सना नाबा. 13 वर्ष/शेरजान सर० अफरोज माता स्वयं/नि०ग्राम	735(1109620735000112)
2) ऑनलाइन उत्तराधिकार /2021913300708002216 /23-07-2021 /वरासत /ARVIND KUMAR SHARMA (REVENUE INSPECTOR) /01-03-2024	2.1) नगीनी/ कुतबुद्दीन/ नि०ग्राम (शेष क्षेत्रफल : 0.0000)				
3) ऑनलाइन उत्तराधिकार /2021913300708002216 /23-07-2021 /वरासत /ARVIND KUMAR SHARMA (REVENUE INSPECTOR) /01-03-2024	3.1) शेरजान/ कुतबुद्दीन/ नि०ग्राम (शेष क्षेत्रफल : 0.0000)				

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद की कम्प्यूटरीकृत संख्या :

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https://upbhulekh.gov.in/public/public_ror/action/capichamatche

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jul/2024 12:40:00

क्रमांक : 110962

ग्राम का नाम (परगना) : शेरनगर (सदर)

तहसील : सदर

जनपद : मुजफ्फर नगर

फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023)

भाग : 1

(1) खाता संख्या : 00446

(18) बैंक/बैंक-मुक्त होने की स्थिति

(18.1) बैंक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बैंक का दिनांक/घनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

1) PUNJAB NATIONAL BANK/25265/18-03-2024/320000.00/133007082024003125265/मुन्तजिर(अल्लाहदीन), मुन्तजिर(अल्लाहदीन)

2) PUNJAB NATIONAL BANK/25265/18-03-2024/320000.00/133007082024002925265/मौ. मुन्तिकार(अल्लाहदीन), मौ. मुन्तिकार(अल्लाहदीन), मौ. मुन्तिकार(अल्लाहदीन), मौ. मुन्तिकार(अल्लाहदीन), मौ. मुन्तिकार(अल्लाहदीन), मौ. मुन्तिकार(अल्लाहदीन), मौ. मुन्तिकार(अल्लाहदीन), मौ. मुन्तिकार(अल्लाहदीन), मौ. मुन्तिकार(अल्लाहदीन), मौ. मुन्तिकार(अल्लाहदीन)

(18.2) बैंक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बैंक-मुक्त का दिनांक/घनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अच्युति :

1) ऑनलाइन बैंक पत्र आवेदन संख्या : 133007082023007220978- श्री महरबान पुत्र कुतबुदीन, द्वारा मु०935000.00 रुपए ऋण लेकर ग्राम शेरनगर परगना सदर तहसील सदर जिला मुजफ्फर नगर की गाटा संख्या 735 (क्षे० 1.1930हे०), को State Bank of India बैंक शाखा JANSATH ROAD, ALMASPUR के पक्ष में दिनांक 08-12-2023 से बैंक रखा है। (डिजिटल हस्ताक्षर : ARVIND KUMAR SHARMA (REVENUE INSPECTOR) /14-12-2023)

पूर्व आदेशों का विवरण

- 1) 1429 फ० आदेशानुसार रा०नि० कूकडा द्वारा प्रपत्र आर०सी० 9(ख) द्वारा वाद स० 2021913300708002216 दिनांक 23.07.2021 को आदेश हुआ कि खाता स० 836,446,336 से मृतक खातेदार नगीनी पत्नी कुतबुदीन के स्थान पर शेरजान व मेहरबान पुत्र कुतबुदीन नि०ग्राम शेरनगर के नाम बतौर वारिस दर्ज होवे। (13/107) ह०का० 10.08.2021
- 2) 1429 फ० आदेशानुसार रा०नि० शरफ द्वारा आर०सी० प्रपत्र 9 वाद स० 2021913300708003791/19-11-2021 को आदेश हुआ कि खाता स० 446, 551, 836, 336 से मृतक शेरजान पुत्र कुतबुदीन नि०ग्राम शेरनगर के स्थान पर अफरोज व अजीम व साजिम पुत्र शेरजान व कु० सना पुत्री शेरजान नि०ग्राम शेरनगर के नाम बतौर वारिस दर्ज हो। (36/110) ह०का० 01-12-2021
- 3) 1429 फ० आदेशानुसार नायब तहसीलदार कूकडा दि० 07.05.22 को आदेश हुआ कि ग्राम शेरनगर के खाता सं० 336,446,551,836 पर दर्ज मृतक शेरजान के वारिस अफरोज, अजीम, साजिम पुत्र शेरजान व कु० सना पुत्री शेरजान नि०ग्राम के स्थान पर सही नाम श्रीमती अफरोज पत्नी शेरजान व अजीम व साजिम नाबालिगान आयु क्रमश 14 व 13 वर्ष पुत्र शेरजान व कु० सना ना०बा० 12 साल पुत्री स्व० शेरजान सं० अफरोज माता स्वयं नि०ग्राम का नाम दर्ज हो (66/114) ह०का० 07.05.22
- 4) 1430 फ० आदेशानुसार रा०नि० कूकडा द्वारा प्रपत्र आर०सी० 9 द्वारा वाद स० 2022913300708002303 दिनांक 09.09.2022 को आदेश हुआ कि खाता स० 808,261,313,836,446,907,530 से मृतक खातेदार श्रीमती बल्लो पत्नी अल्लाहदीन के स्थान पर मुन्तजिर व तसनजीर व मौ० मुन्तिकार व मुजाहिद अली पुत्र गण अल्लाहदीन नि०ग्राम शेरनगर के नाम बतौर वारिस दर्ज होवे। (20/112) रा०नि०(का०) 17.09.2022

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उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jul/2024 12:40:00

(1) खाता संख्या : 00446

ग्राम क्रमांक : 110962

ग्राम का नाम (परगना) : शेरनगर (सदर)

तहसील : सदर

जनपद : मुजफ्फर नगर

फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023)

भाग : 1

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नक्शा /नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त आँकड़े मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एचएम.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है।

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

ANNEXURE-7
[COLLY]

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 27/08/2026

Registration No.: 202106000341			
Name of the Owner	AJAY GARG		
Address of the Applicant	9th Km , Jansath Road , Muzaffarnagar	Application Form Serial No.	MZFN0621RIN0028
Date of Submission	16/06/2021	Specimen Signature	
Company Name	MAHALAXMI KRAFT AND TISSUES PVT. LTD.	Company Address	9th KM Stone, Jansath Road, Muzaffarnagar - UP
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	3967	Issue Date निर्गमन तिथि	29/08/2018
Expiry Date अंतिम तिथि	06/08/2020		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	21,26,17,19,20,22	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	10/04/2002		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	67.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	45.00
Date of Energization (In Case of Electric Pump)		15/04/2002	
Maximum Allowable Rate of Withdrawal (m3/hr.):	45.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			129600

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA stopped giving Renewal NOC.																											
Against Case																												
<p>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.</p> <p>Place:</p> <p>Date:</p> <p style="text-align: right;">Yours Faithfully, Signature of the Issuing Authority and Designation</p>																												
Conditions																												
<ul style="list-style-type: none"> • (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. • (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters • (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. • (5) In case of any change of ownership of the existing well, fresh registration has to be obtained. • (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. • (7) n case, any of the particulars l information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. • (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. • (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. • (10) Guidelines for Installation of Piezometers and their Monitoring • Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Quantum of Ground water withdrawal (cum/day)</th> <th rowspan="2">No.of piezometers required</th> <th colspan="2">Monitoring Mechanism</th> </tr> <tr> <th>Manual</th> <th>DWLR with Telemetry</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>< 10</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>2</td> <td>11 - 50</td> <td>1</td> <td>1</td> <td>0</td> </tr> <tr> <td>3</td> <td>50- 500</td> <td>1</td> <td>0</td> <td>1</td> </tr> <tr> <td>4</td> <td>> 500</td> <td>2</td> <td>0</td> <td>2</td> </tr> </tbody> </table> <ul style="list-style-type: none"> • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals. • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy. • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours. • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation. • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, 		S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism		Manual	DWLR with Telemetry	1	< 10	0	0	0	2	11 - 50	1	1	0	3	50- 500	1	0	1	4	> 500	2	0	2
S.No	Quantum of Ground water withdrawal (cum/day)				No.of piezometers required	Monitoring Mechanism																						
		Manual	DWLR with Telemetry																									
1	< 10	0	0	0																								
2	11 - 50	1	1	0																								
3	50- 500	1	0	1																								
4	> 500	2	0	2																								

Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars l information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 27/08/2026

Registration No.: 202106000382			
Name of the Owner	AJAY GARG		
Address of the Applicant	9th Km , Jansath Road , Muzaffarnagar	Application Form Serial No.	MZFN0621RIN0029
Date of Submission	17/06/2021	Specimen Signature	
Company Name	MAHALAXMI KRAFT AND TISSUES PVT. LTD.	Company Address	9th KM Stone, Jansath Road, Muzaffarnagar - UP
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	3967	Issue Date निर्गमन तिथि	29/08/2018
Expiry Date अंतिम तिथि	06/08/2020		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	21,26,17,19,20,22	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	10/04/2002		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	67.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	45.00
Date of Energization (In Case of Electric Pump)		17/04/2002	
Maximum Allowable Rate of Withdrawal (m3/hr.):	45.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			129600

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA has stopped giving permission																											
Against Case																												
<p>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.</p> <p>Place:</p> <p>Date:</p> <p style="text-align: right;">Yours Faithfully, Signature of the Issuing Authority and Designation</p>																												
Conditions																												
<ul style="list-style-type: none"> • (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. • (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters • (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. • (5) In case of any change of ownership of the existing well, fresh registration has to be obtained. • (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. • (7) n case, any of the particulars l information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. • (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. • (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. • (10) Guidelines for Installation of Piezometers and their Monitoring • Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Quantum of Ground water withdrawal (cum/day)</th> <th rowspan="2">No.of piezometers required</th> <th colspan="2">Monitoring Mechanism</th> </tr> <tr> <th>Manual</th> <th>DWLR with Telemetry</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>< 10</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>2</td> <td>11 - 50</td> <td>1</td> <td>1</td> <td>0</td> </tr> <tr> <td>3</td> <td>50- 500</td> <td>1</td> <td>0</td> <td>1</td> </tr> <tr> <td>4</td> <td>> 500</td> <td>2</td> <td>0</td> <td>2</td> </tr> </tbody> </table> <ul style="list-style-type: none"> • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals. • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy. • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours. • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation. • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, 		S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism		Manual	DWLR with Telemetry	1	< 10	0	0	0	2	11 - 50	1	1	0	3	50- 500	1	0	1	4	> 500	2	0	2
S.No	Quantum of Ground water withdrawal (cum/day)				No.of piezometers required	Monitoring Mechanism																						
		Manual	DWLR with Telemetry																									
1	< 10	0	0	0																								
2	11 - 50	1	1	0																								
3	50- 500	1	0	1																								
4	> 500	2	0	2																								

Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars l information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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TC-8658

ISO 9001 REGISTERED

TEST REPORT

ANNEXURE-8

Page 01 of 02

Test Report No.	CPPRI/CSC/2024/R - 18
ULR No.	TC865824100000003F
Date of Issue	29.01.2024
---Customer Details---	
Customer Name & Address	Mahalaxmi Crafts & Tissues Pvt. Ltd., 9 th Km. Jansath Road, Muzaffarnagar - 251 001 (U.P)
Contact Person	Mahalaxmi Crafts & Tissues Pvt. Ltd.,
Email	mahalaxmipaper@gmail.com
Telephone No.	9225811400
Customer Letter Ref. No. with Date	Nil dated 05.01.2024
---Sample Details---	
Date of Receipt of Sample(s)	05.01.2024
Product /Sample Description	Sample code
1. ETP Inlet	06
2. ETP Outlet	07
---Report Details---	
Laboratory Reference No.	Page No.
CPPRI/EMD/PC-II/2024/PE/R - 20 dt. 29.01.2024	02 of 02

Terms & Conditions

- Sample is not drawn by CPPRI, unless otherwise specified.
- The results enclosed are only related to the sample(s) submitted to us.
- The report is not to be reproduced wholly or in part and cannot be used as evidence or otherwise in the court of law and should not be used in any advertizing media without special permission in writing from CPPRI.
- In case of any reconfirmation of contents of test report is required, please contact the Head, Customer Service Cell within 15 days of the issue of the report.
- Remnant samples are disposed off after 15 days from date of issue of test report unless otherwise specified.

Reviewed by

मौ० सालिम
द्वैज्ञानिक-बी एवं उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग
Mohd Salim
Scientist-B & Dy. Technical Manager - Environment Management Div.

Authorised Signatory

डॉ. नितिन एंडले
विभागाध्यक्ष एवं तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग
Dr. Nitin Endlay
Head & Technical Manager - Environment Management Div.

Forwarded By

(Satya Dev Negi)
Scientist 'E- I' &
Inchrage Customer Service Cell

पेपर मिल रोड, हिम्मत नगर, सहारनपुर-247001 (उ.प्र.) भारत
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वेबसाइट / website : cppri.res.in, ईमेल / E mail : director.cppri@gmail.com

सी.पी.पी.आर.आई. डबल्यू.पी.आर.पी.सी. दिल्ली केन्द्र, प्लॉट संख्या 505, पटपड़गंज औद्योगिक क्षेत्र, दिल्ली - 110092
CPPRI WPRPC Delhi Centre, Plot No. 505, Patparganj Industrial Area, Delhi - 110092



MAHALAXMI CRAFTS & TISSUES PVT. LTD.

Works : 9th Km. Jansath Road, Muzaffarnagar (U.P.)
Reg. Office : F.40, Green Park, New Delhi-110016

Ph:- 09225811400, 08439736072
E-mail : mahalaxmipaper@gmail.com

Ref.

Date. 25/01/2024

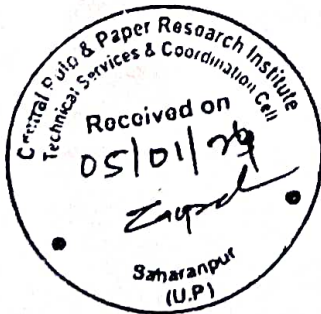
सेवा में

श्रीमान जी
CPPRI सहरानपुर
(उत्तर-प्रदेश)

महोदय

आपसे विनम्र निवेदन है की दिनांक 03/01/2024 को महालक्ष्मी क्राफ्ट्स & टिश्यू प्राइवेट लिमिटेड, में CPCB की टीम ने निरीक्षण किया है और निरीक्षण के समय ई.टी.पी. से इनलैट, आऊटलैट, और एरियेशन टैंक से सैम्पल लिया है, और सैम्पल का एक सेट सील और काउटर साइन करके हमें किसी भी सर्टिफाइड लैब से टेस्ट कराने के लिए कहा है अतः हम आपसे अनुरोध करते हैं की आप हमारे सैम्पल को टेस्ट कराने की कृपा करें, आपकी अति कृपा होगी,

- 1 ई.टी.पी. इनलैट, PH, TSS, TDS, COD, BOD,
- 2 ई.टी.पी. आऊटलैट PH, TSS, TDS, COD, BOD,
- 3 एरियेशन टैंक, MLSS, MLVSS,





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TEST REPORT

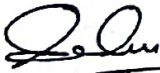
Page 2 of 2

Laboratory Reference No.	:	CPPRI/EMD/PC-II/2024/PE/R-20
ULR No.	:	TC865824100000003F
Date of Issue	:	29.01.2024
Sample Received On	:	05.01.2024
Location of Testing	:	Environment Management Division, CPPRI, Saharanpur
Date(s) of Testing	:	05.01.2024 - 12.01.2024

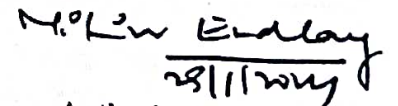
Test Results

I. Chemical Testing (Pollution & Environment-Effluent/Waste Water)

Test Parameter	Unit	Value		Testing Reference Method
		Sample Code		
		06	07	
pH	--	6.23	7.72	IS 3025 (Part-11) : 2022
Total Suspended Solids (TSS)	mg/L	2468	28	IS 3025 (Part-17) : 2022
Total Dissolved Solids (TDS)	mg/L	9846	1257	IS 3025 (Part-16) : 2023
Chemical Oxygen Demand (COD)	mg/L	6891	88	IS 3025 (Part-58) : 2006
Biochemical Oxygen Demand (BOD)	mg/L	4692	19	IS 3025 (Part-44) : 2023


29/01/24
Reviewed By

मो० सालिम
वैज्ञानिक-बी एवं उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग
Mohd Salim
Scientist-B & Dy. Technical Manager - Environment Management Div


29/01/24
Authorized Signatory

डॉ. नितिन एंडले
विभागाध्यक्ष एवं तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग
Dr. Nitin Endlay
Head & Technical Manager - Environment Management Div

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वेबसाइट / website : cppri.res.in, ईमेल / E mail : director.cppri@gmail.com

सी.पी.पी.आर.आई. डबल्यू.पी.आर.पी.सी. दिल्ली केन्द्र, प्लॉट संख्या 505, पटपगंज औद्योगिक क्षेत्र, दिल्ली - 110092
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TEST REPORT

Page 2 of 2

Laboratory Reference No.	:	CPPRI/EMD/PC-II/2024/NN/R-21
ULR No.	:	CPPRI/TSCC/EMD/2024/02
Date of Issue	:	29.01.2024
Sample Received On	:	05.01.2024
Location of Testing	:	Environment Management Division, CPPRI, Saharanpur
Date(s) of Testing	:	05.01.2024 - 12.01.2024

Test Results

Test Parameter	Unit	Value	Testing Reference Method
		Sample Code	
Mixed Liquor Suspended Solids (MLSS)	mg/L	4317	APHA, 23 rd Edition 2540 D
Mixed Liquor Volatile Suspended Solids (MLVSS)	mg/L	2967	APHA, 23 rd Edition 2540 E

Mohd Salim
29/01/24
(Reviewed by)

मौ० सालिम
वैज्ञानिक-बी एवं उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग
Mohd Salim
Scientist-B & Dy. Technical Manager - Environment Management Div

Dr. Nitin Endlay
28/1/2024

(Dr. Nitin Endlay)
Scientist E-II & Head
Environmental Management Div.
डॉ. नितिन एंडले
विभागाध्यक्ष एवं तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग
Dr. Nitin Endlay
Head & Technical Manager - Environment Management Div

---End of Report---

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वेबसाइट / website : cppri.res.in, ईमेल / E mail : director.cppri@gmail.com

सी.पी.पी.आर.आई. डबल्यू.पी.आर.पी.सी. दिल्ली केन्द्र, प्लॉट संख्या 505, पटपड़गंज औद्योगिक क्षेत्र, दिल्ली - 110092



MAHALAXMI

Works : 9th Km. Jansath Road, Muzaffar
Regd. Office : N-58, Bihari Colony, DE

584

RU034722435IN IVR:8285034722435
FL MFCM MUZAFFARNAGAR
Counter No:1.04/05/2024
To:SHIKHTYA FRYAV.LUCKNOW
PIN:226010, Gouti Nagar 50
From:MAHALAXMI CRAFTS .MZN
Wt:254gms.FEG=17.0
Amt:96.76(Cash)Tax:14.76
<Track on www.indiapost.gov.in>

FD.
661226
ail.com
-2024

सेवा में

श्रीमान अनुलेश यादव जी

मुख्य पर्यावरण अधिकारी (वत- 3)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

ANNEXURE-9

विषय :- पत्रांक संख्या H09086/C-3/जल/504/मुजफ्फरनगर/दिनांक 05/04/2024

महोदय

हमें आपका उपरोक्त पत्र आज दिनांक 26/04/2024 को प्राप्त हुआ है जिसमें आपके द्वारा BOD का मानक 46mg/l दर्शाया गया है सर जैसा कि आपको भी ज्ञात है कि सर्वे वाले दिन यानी 03/01/2024 को हमने आपके सामने एक सैंपल (जांच हेतु) तैयार कर लिया था जिसको आपकी उपस्थिति में ही (उसी दिन) सील करके आपसे काउंटर साइन भी ले लिए थे और उस सैंपल को हमने जांच हेतु केंद्रीय लुगदी एवं कागज अनुसंधान संस्थान -क्षेत्रीय प्रदूषण कंट्रोल बोर्ड मुजफ्फरनगर को भेज दिया था जिसके अनुसार BOD की मात्रा 19mg/L आई है

सर हम अपनी तरफ से प्रदूषण को नियंत्रित करने का हर संभव प्रयास हमेशा से करते आए हैं और साथ ही साथ हम प्रदूषण निवारण एवं नियंत्रण हेतु मान्य सरकार द्वारा मान्य न्यायालय द्वारा जारी किए जाने वाले गाइडलाइंस का हर संभव अनुपालन पूर्ण समय से करते आए हैं और हमारे द्वारा वायु एवं जल प्रदूषण सम्बन्धि पत्र संबन्धी सभी COMPLIANCE का पूर्ण कर दिया गया है सर फिर भी यदि कोई त्रुटि रह गई होगी तो भी हम उसको पूर्ण करने के लिए वचनबद्ध है सर आपसे प्रार्थना है कृपया करके उपरोक्त विषयक पत्र से संबंधित समस्त दंड को समाप्त करने की कृपया करें

धन्यवाद

जनहित में सदैव आपके साथ

महालक्ष्मी क्राफ्ट एंड टिशु प्राइवेट लिमिटेड

जानसठ रोड मुजफ्फरनगर



अधिकृत हस्ताक्षर

CC to : Ro Pollution Control Board , Muzaffarnagar

06.5.24

अधीन कायालय

प्रदूषण नियंत्रण बोर्ड

मुजफ्फरनगर

TRUE COPY

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024

Sanavvar

....Applicant

Versus

State of Uttar Pradesh & Ors.

....Respondents

KNOW ALL to whom these present shall come that I/We, M/s Mahalaxmi Paper Mills, the Respondent in the captioned Application, do hereby appoint Utkarsh Sharma, Advocate [UP-2599/2011] (Hereinafter called the Advocate(s)) to be my/our Advocate in the above-noted case and authorize him: -

TO act, appear and plead in the above-noted case in this Court.

TO sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents and do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case in all its stages subject to payment of fees for each such stage.

TO withdraw or compromise the said case or submit to arbitration or mediation any differences or disputes that may arise in or in any manner touching the said case.

TO initiate and conduct execution proceedings.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the aforesaid matter as my/our own acts, as if done by me/us to all intents and purposes and that it shall be our duty to keep constant touch with the advocate to seek updates of the case.

AND I/We hereby confirm and affirm that every application, pleadings, affidavit, submission, etc. counter-signed by us is drafted/submitted on the basis of my instructions and I/WE shall not dispute its veracity.

AND I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 18th day of September, 2024.

Accepted subject to the terms of the fees.

Utkarsh Sharma
 ADVOCATE

For Mahalaxmi Crafts & Tissues Pvt. Ltd.

Anubhav Garg
 CLIENT

Director